

## ASSAM ACT XVI OF 1971

## THE REVENUE RECOVERY (ASSAM AMENDMENT) ACT, 1971

(As passed by the Assembly)

(Received the assent of the President on the 19th June, 1971)

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An

Act

## to amend the Revenue Recovery Act, 1890 in its application to the State of Assam.

**Preamble.** Whereas it is expedient to amend the Revenue Central Act Recovery Act, 1890, hereinafter called the principal Act, in its application to the State of Assam, in the manner hereinafter appearing ;

It is hereby enacted in the Twenty-second Year of the Republic of India as follows:—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Revenue Recovery Assam Amendment) Act, 1971.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

Insertion  
of new sec-  
tion.

2. After section 3 of the principal Act, the following shall be inserted as section 3A, namely:—

“Certificate  
Officers to  
perform the  
functions of  
Collector in  
respect of  
certificates  
received.

3A. Notwithstanding anything to the contrary contained in this Act, when any certificate is received under this Act, by the Collector of a District, any certificate officer in the district may exercise all the powers and perform all the duties and functions of such Collector under this Act, in respect of such certificate.

**Explanation**—In this section ‘Certificate Officer’ has the same meaning as in the Bengal Public Demands Recovery Act, 1913.” Bengal  
Act III of  
1913.